

DEPARTMENT OF BANKING SUPERVISION CENTRAL OFFICE (Audit Regulation Section)

Statutory Branch Auditors approved for appointment in Public Sector Banks and Allocation of Branches – 2018-19

Appointment of Statutory Central/Branch Auditors of Public Sector Banks (PSBs) is made in terms of various provisions of the Banking Companies (Acquisition and Transfer of Undertaking) Act, 1970/80, State Bank of India Act, 1955 and Banking Regulation Act, 1949.

During the year 2018-19, 21 Public Sector Banks appointed Statutory Branch Auditors (SBAs), based on the <u>norms on eligibility, empanelment and</u> <u>selection of Statutory Branch Auditors in Public Sector Banks</u>, exercising managerial autonomy granted to them in this regard.

The names of audit firms recommended by these 21 banks and approved by RBI can be accessed by <u>clicking here</u>. The bank-wise allocation of branches to the audit firms is <u>hosted here</u>.

While approving names of audit firms, banks were advised to allot not more than three branches per audit firm and that they should allot branches, to the <u>extent possible</u>, to the audit firms taking into consideration their category and audit experience in such a way that bigger branches are audited by larger/experienced audit firms.

Disclaimer: As the information relating to allocation of branches has been obtained from the banks, RBI is not responsible for any discrepancy/omission in the information published.